

(c) The information regarding total capital involved and the respective shares of public and private sectors in the total is not maintained in the Secretariat for Industrial Approvals of the Department of Industrial Development.

(d) & (e). It is difficult to define "capital flight" in precise terms. So far as it may mean industrial undertakings shifting their fixed assets, or location, from that sanctioned originally under their licences granted under the ID&R Act 1951 any such

transfer of fixed assets or location has to be with the concurrence of the State Governments involved. Obviously, therefore, no transfer of fixed capital assets can occur, or is permitted, without the approval of the State Governments.

During the period 1976-1979, the Department of Industrial Development permitted only two changes of locations, under the above-mentioned guidelines, from West Bengal to other States particulars of which are as follows:—

Sl. No.	Name of the Party	Item of manufacture	Present location	Proposed location	Date of approval
1	M/s. Usha Telehoist Ltd., 14, Princep Street, Calcutta-700024	Truck-mounted load luggers	Chanda-nagar, Dist. Budge (West Bengal)	Tehsil Sahibabad Dist. Ghaziabad (U.P.)	6-9-1978
2	M/s. Garden Reach Shipbuilders & Engineers Ltd., 43/46, Garden Reach, Calcutta.	Road Rollers (Shifting of part capacity)	Calcutta (W.B.)	Nagpur (Maharashtra)	17-12-1979

### Review of Jaguar deal

264. SHRI P. K. KODIYAN: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any proposal to review the Jaguar deal with Britain;

(b) if so, the reasons for such a review;

(c) what is the up to date progress in implementing the Jaguar deal; and

(d) how much money has been so far spent in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) and (b). The Government have not yet ordered a review of the Jaguar Programme.

(c) The progress in the implementation of the programme so far is in accordance with the agreed schedule.

(d) It will not be in the public interest to disclose these details.

### Settlement between Management and Employees Union of Bharat Heavy Plate & Vessels Ltd.

265. SHRI NIREN GHOSH: Will the Minister of INDUSTRY be pleased to state:

(a) whether any Memorandum of Settlement had been reached between the management and the Employees Union of Bharat Heavy Plate & Vessels Ltd., Vishakhapatnam, in the year 1978;